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Title: Laid the Evidence tendered before the Standing Committee on Personnel, Public Grievances, Law and Justice on the Commercial Courts, Commercial Division and Commercial Appellate Division of High Courts Bill, 2015.

SHRI P.P. CHAUDHARY : Madam Speaker, I beg to lay a copy of the Evidence tendered before the Standing Committee on Personnel, Public Grievances, Law and Justice on the Commercial Courts, Commercial Division and Commercial Appellate Division of High Courts Bill, 2015.

PROF. SAUGATA ROY (DUM DUM): Madam Speaker, I want to raise a point of Order...( *Interruptions*) Madam, all I want to say is, today in response to what Shri Mallikarjun Kharge had said, ...( *Interruptions*)

HON. SPEAKER: You are raising a point of order. What is the rule concerned? आप किस रूल की बात कह रहे हैं? आप प्वायंट आफ आर्डर किस रूल के अंतर्गत कह रहे हैं, नहीं तो ऐसे ही बात करो?

â€¦(व्यवधान)

PROF. SAUGATA ROY: Madam, please listen to me. You are losing patience. ...( *Interruptions*) Madam, I am mentioning the rule. Please look into your desk. You will find that I have given a notice mentioning the rule...( *Interruptions*)

माननीय अध्यक्ष : मैं जीरो ऑवर शुरू करने की बात कह दी है, जीरो ऑवर में प्वायंट आफ आर्डर नहीं होता है, फिर भी आप अपनी बात कहें।

â€¦(व्यवधान)